

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 12/RP/2025
in
Petition No. 132/TT/2023

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 under the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking Review of the Order dated 1.5.2025 passed by this Commission in Petition No. 132/TT/2023.

Petitioner : Power Grid Corporation of India Limited (POWERGRID).

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 11 Others.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Shree Dwivedi, Advocate, PGCIL
Shri Aashish Srivastava, Advocate, DTL

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed submissions on the issues relating to the COD of Asset-III and the time overrun of Asset-II, III & IV. The learned counsel further submitted that all the relevant documents and submissions had already been placed on record and requested the Commission to consider the same while passing the order in the instant Petition.

3. The learned counsel appearing for Respondent No. 12, i.e., DTL, submitted that due to certain difficulties, DTL could not file its reply within the stipulated time. He further submitted that DTL is not a necessary and proper party in the instant Petition and therefore requested for deletion of its name from the "Memo of Parties".

4. Considering the submission made by the learned counsel appearing for Respondent No. 12 (DTL) regarding deletion of DTL's name from the "Memo of Parties",



the Commission directed the Petitioner to submit its comments on the request of DTL for deletion of its name from the "Memo of Parties".

5. The Respondent(s) are directed to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

6. The Petitioner is directed to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s):

a) Event-wise and asset-wise justification for the time overrun claimed with respect to Asset-III and Asset-IV, clearly demonstrating the net delay attributable to each uncontrollable event, the overlap between such events, and the mitigation measures undertaken by the Petitioner to minimise the delay.

7. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

